

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1041

ANSWERED ON:28.11.2014

IMPLEMENTATION OF FOREST RIGHT ACT

Datta Shri Sankar Prasad;Mohan Shri P. C.;Yeddyurappa Shri B. S.

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government has any proposal to amend Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act to secure the interest of the forest dwellers to register their claim on forest land;
- (b) if so, the details thereof;
- (c) whether the Government proposes to give forestland on lease to the tribals for cultivation under the Act;
- (d) if so, the details thereof along with the criteria fixed for the purpose; and
- (e) whether the Government has received complaints regarding implementation of the Act in various States, if so, the details thereof and corrective measures taken by the Government for proper implementation of the said Act in the country?

**Answer**

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a): No, Madam.

(b): Does not arise in view of part (a).

(c): There is no provision in the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to give forest land on lease to the tribals for cultivation under the said Act.

(d): Does not arise in view of reply given in part (c).

(e): Complaints are received from time to time regarding implementation of the Forest Rights Act, 2006. The onus of implementation of the Act lies with the State/UT Governments which is an on-going process. Hence, these complaints are referred to the respective State Governments/UT Administrations for taking necessary action at their level. This Ministry constantly follows up with the concerned States/UTs and provides support by holding consultations in different parts of the country, clarify doubts whenever required. A list of complaints received and action taken by the Ministry is annexed.